

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(CAA)-254(PB)/2017

IN THE MATTER OF:

Hike Messenger Ltd.

.... Applicant/petitioners

Order under Section 230-232 of the Companies Act

Order delivered on 07.11.2017

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Ms. Deepa Krishan
Hon'ble Member (T)**

For the Applicant/petitioners : Mr. Rupesh Agarwal, A.R.
For Respondent :

ORDER

There is no application for condonation of delay in this petition. Learned practicing Company Secretary requests for a week's time to do the needful.

List the matter on 23rd November, 2017.

At this stage, Learned practicing Company Secretary requests early adjournment.

List the matter on 8th November, 2017.

Sd L

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd L

**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**